

(c) Does not arise.

(d) and (e) All the 19 Districts in the State are under short course chemotherapy.

Regional Cancer Centres in the country

2869. SHRI S. MUTHU MANI: Will the Minister of HEALTH AND FAMILY WELFARE be please to state:

(a) the number of Regional Cancer Centre (RCC) which are functioning as on date and where these are located;

(b) the number of cases of cancer reported during 1995-96;

(c) what is the total amount sanctioned as grant-in-aid to Regional Cancer Centres during 1995-96 and 1996-97;

(d) what is the total amount sanctioned as grant-in-aid to voluntary organisations during 1995-96 and 1996-97; and

(e) what is the total amount allocated for National Cancer Control Programme during 1995-96 and 1996-97?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) There are 12 Regional Cancer Centres located at Bangalore, Ahmedabad, Gwalior, Madras, Trivandrum, Cuttack, Calcutta, Delhi, Allahabad, Hyderabad, Bombay and Guwahati.

(b) It is estimated that about 7.0 lakh new patients develop cancer during the year.

(c) An amount of Rs. 9.93 crore was sanctioned to Regional Cancer Centres during 95-96 under National Cancer Control Programme. The provision for the year 1996-97 is Rs. 11.50 crores.

(d) Rs. 4.02 crores was sanctioned to voluntary organisations during 1995-96 and amount released during 1996-97 so far is Rs. 0.75 crores.

(e) Rs. 17.81 crores was released under National Cancer Control Programme during 1995-96. The Plan and Non-Plan allocation, for 1996-97 is Rs. 20.00 crores.

Guidelines for Speedy disposal for election petitions

2870. SHRIMATI MALTI SHARMA:
SHRI RAJNATH SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that his Ministry have submitted report received from Law Commission regarding guidelines for speedy disposal of Election Petitions;

(b) if so, the details thereof;

(c) whether it is a fact that the matter has been referred to the Chief Justice for consideration at the Conference of Chief Justices; and

(d) if so, with what results?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) and (b) The Government have requested the Law Commission to make a comprehensive study of the question of pendency of a large number of Election Petitions for a considerably long time. No report on the subject has been submitted by the commission so far?

(c) No, Sir;

(d) Does not arise.

Frequent strikes in A.I.I.M.S.

2871. SHRI RAHASBIHARI BARIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the doctors and staff of the All India Institute of Medical Sciences (A.I.I.M.S.) are going on strike very frequently; if so, the reasons therefor;

(b) the implication of such strikes; and

(c) the steps taken to stop the frequent strikes of the doctors and the staff of A.I.I.M.S.?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (c) Strikes have taken place at AIIMS due to various groups of employees,